

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 145(ND)/2016
C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

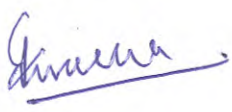

Ms. Deepa Krishan
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2017**

NAME OF THE COMPANY : M/S. Kailash Ram & Ors.
V/s.
M/s. Global Infocom Ltd. & ors.

SECTION OF THE COMPANIES ACT: 241/242

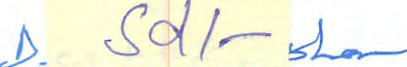
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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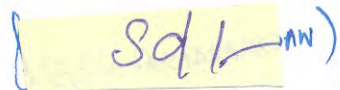
1.	GEETESH MEENA, Adv.		Petitioners	
2.	SANJAY MISHRA, Adv.			
	PALLAVI DEEPIKA Adv.		RESPONDENT No. 6/ HDFC BANK LTD.	

ORDER

Learned counsel for the petitioner and respondent No. 6 are present. Learned counsel for the respondent No. 6 represents that the reply which was required to be filed as per the direction of this Tribunal dated 03.03.2016 has been complied with. In relation to the same, petitioner seeks sometime to file rejoinder. Two weeks' time is granted to file rejoinder to the reply filed by respondent No. 6. In relation to respondent No. 1 to 5, the petitioner is directed to take out notice once more of the proceeding before this Tribunal within a period of two weeks for the hearing fixed on 19.05.2017.

List on 19.5.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R.VARADHARAJAN)
MEMBER (JUDICIAL)